

Lingaraj Pratkan vs. -- Application
8 V.O.T. -1- Response

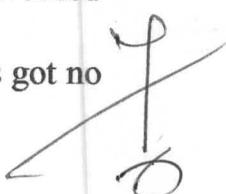
O.A.NO.362 of 2004

ORDER DATED: 15-07-2005.

Heard Mr.D.K.Patnaik,learned counsel appearing for the Applicant and Mr. S.B.Jena, Learned Additional Standing Counsel appearing for the Respondents-Department and perused the materials placed on record.

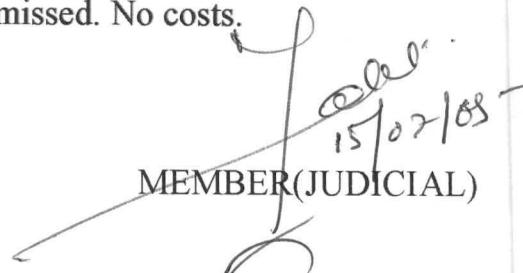
As revealed from the records, the Applicant was casually engaged under the Garrison Engineer stationed at Chilika on 89 days basis for three different spells in the year 1980. By filing the present Original Application he seeks directions to the Respondents for his engagement and regularization in any class IV post.

Respondents by filing a counter have stated that this Original Application is not maintainable as the Applicant has filed this Original Application after 24 years of his cause of action and that he having worked only 267 days in the year 1980 on casual basis, has got no



right to claim either for his reengagement or regularization in service under the Respondents.

Having heard learned counsel for both sides and having perused the materials placed on record, we find that this Original Application is not maintainable in view of sub section 2(a) of section 21 of the Administrative Tribunals Act, 1985. That apart, the Applicant has no enforceable right to claim regularization for having worked only 267 days on casual basis during the year 1980. In this view of the matter, we find no merit in this O.A., which stands dismissed. No costs.


15/02/08

MEMBER(JUDICIAL)